

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 523/86.

May 15, 1987.

Shri Salig Ram

Applicant

Vs.

Commandant CISF Unit,
Bokaro Steel Plant
(Ministry of Home Affairs) & Others .. Respondents.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the Applicant ... Shri Hot Chand Proxy counsel
for Shri K.L.Sabharwal, counsel.

For the Respondents ... None.

(Judgment of the Bench delivered by
Hon'ble Mr. Justice K.Madhava Reddy,
Chairman).

This is an application under Section 19 of the
Administrative Tribunals Act by an ex-constable of the
Central Industrial Security Force claiming reinstatement
in service with full pay and other emoluments.

2. In Anand Thakur Vs. Union of India (1) this
Tribunal has held that the employees of the Central
Industrial Security Force are the members of an
'Armed Force of the Union' and as such the Administrative
Tribunals Act will not apply to them. This Tribunal
has, therefore, no jurisdiction to entertain the
grievances of the applicant. Following the rationale
of our above mentioned judgment, we hold that this
application is not maintainable before this Tribunal and
is, therefore, returned to the applicant for presentation
to the appropriate forum.



(Kaushal Kumar)
Member
15.5.1987.



(K.Madhava Reddy)
Chairman
15.5.1987.